

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners : Mr. Yajur Mittal, Ms. Sanjana Sharma,
Advocates

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,
Advocates

ORDER

On behalf of the learned Counsel for the petitioner, a request for short adjournment has been made. It is a part-heard matter and the same be listed on 31st July, 2017.

- Sd -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sd -

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

26.07.2017
V. Sethi